

1

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

O. A. No. 206/2004

New Delhi, the 3rd day of February, 2004

Hon'ble Shri Bharat Bhushan, Member(J)

Mangtoo Ram
S/o Shri Harbhajan
R/o Q.No.806, Sewa Nagar,
Jhuggi No.3, New Delhi Applicant

(By Advocate : Shri U.Srivastava)

Versus

Union of India through

1. The Secretary,
Cabinet Secretariat,
Govt. of India, New Delhi.
2. The Director (Admn.)
G.O.I., Cabinet Secretariat,
Special Protection Group No.1,
Safdarjung Lane, New Delhi. Respondents

(By Advocate: None)

Order(Oral)

Hon'ble Shri Bharat Bhushan, Member(J)

Heard.

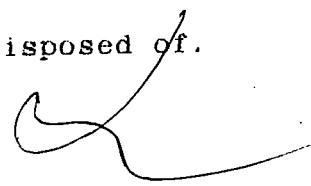
2. The applicant was engaged as casual labourer w.e.f. 20.11.1989, on the basis of the interview held by the respondents and subsequently on 14.2.1993 he was disengaged. Thereafter, he filed an OA-815/2003 thereby challenging verbal termination orders of the respondents. The said OA was disposed of, with a direction to the respondents that the applicant can make representation to the respondents and the said representation would be disposed of within a period of three months. Accordingly, the applicant filed CP-147/2001 in OA-1540/2000 and the said CP was disposed

: 2 :

of by the Tribunal with an observation that if the respondents decide to engage the fresh casual labourers, applicant shall be given preference over juniors and outsiders. The applicant filed another OA-1123/2001 again challenging the action of the respondents by which they had engaged a fresh person, ignoring the case of the applicant. The records reveal that yet another OA-2416/2002 was filed but the same was disposed of as infructuous in view of the order dated 15.1.2002. The learned counsel submits that despite passing the orders of the Tribunal, the respondents have still engaged fresh persons, namely Subhash, Mukesh, Sanjay and Ajay w.e.f. 1.10.2003 as casual labourers and have not engaged the applicant in an arbitrary manner by ignoring the seniority of the applicant as they were quite juniors to the applicant and were also outsiders.

3. This being so, the respondents are directed to treat the present OA as the representation of the applicant and pass a detailed, speaking and reasoned order within a period of two months from the date of receipt of a copy of this order. If still any grievance services, the applicant shall have liberty to challenge the same.

4. With this, OA stands disposed of.


(Bharat Bhushan)
Member(J)